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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

O.A./T.A./P.A.No. 43 1992

..... Kohhu Charan Prusty Applicant(s)

Versus

..... Union of India & others Respondent(s)

| Sr. No. | Date | Order with Signature |
|---------|---------|--|
| 1. | 31.1.92 | <p>Admit. Issue notice to the respondents to show cause within four weeks from the date of receipt of the notice as to why this application shall not be allowed. Requisites are said to have been filed. Office to verify and issue.</p> <p>Call on 14.4.92 for further orders on the question of service of notice etc.</p> |
| 2 | 18.8.92 | <p style="text-align: right;">Vice-Chairman</p> <p>Mr. L. Mohapatra, learned counsel for the petitioner submitted that on the basis of a memo filed by him that since the petitioner has received his benefits from the appropriate authority, the petitioner does not like to proceed any further in this case and he wants to withdraw the same. Prayer allowed. The case is disposed of as withdrawn.</p> <p style="text-align: right;">Vice-Chairman</p> |